

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 2**

**CP(IB) No. 352/Chd/Hry/2019**

**Under Section 9 IBC, 2016**

**In the matter of:-**

Star Transport Corporation

...Petitioner-Operational Creditor

Vs.

Hambro Tech India Pvt. Limited

...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. Nahush Jain, Advocate for the petitioner-operational creditor.

Mr. Arora Vishwas Kumar, Advocate for the respondent-corporate debtor.

It is stated by learned counsel for the petitioner that in CP(IB) No. 324/Chd/Hry/2019 CIRP has been initiated by the respondent-corporate debtor. Therefore, in view of the same he may be permitted to withdraw the present petition with liberty to file the claim before the IRP. Keeping in view the statement of learned counsel for the petitioner, present petition i.e. CP(IB) No. 352/Chd/Hry/2019 is dismissed as withdrawn with liberty aforesaid.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

December 6, 2022

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